

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.203
C.P. (IB)/188(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

MERCEDES-BENZ FINANCIAL SERVICES INDIA PRIVATE LIMITEDApplicant
VSRespondent
M/S.EMERALD LUXURY CARS LLP

Order delivered on: 17/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. S. Namasivayam, Adv.
For the Respondent :

ORDER

Ld. Counsel for the applicant seeks permission to withdraw the application. He is directed to file withdrawal affidavit today itself. In view of the same, permission is granted to withdraw the application with liberty to file fresh. Accordingly, CP(IB) 188 of 2023 is disposed-off as withdrawn.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)